IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOS: 28755 AND 28759 OF 2025

W.P.No.28755 of 2025

Between:

NTT DATA Information Processing Services Private Limited, Represented by its Authorized Signatory Mr. Satya Subrahmanyam Garimella (Formerly NTT DATA Global Delivery Services Private Limited) Plot No 178, EPIP Phase II, Whitefield, Whitefield Industrial Area, Bengaluru, Karnataka - 560 066.

.....PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Revenue Department (State Tax), Secretariat, Hyderabad-500004.
2. Assistant Commissioner (ST), Madhapur 6 Circle 7th floor, Gagan Vihar building Nampally, Hyderabad, Telangana - 500 001.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a WRIT OF CERTIORARI or any other appropriate writ, order, or direction. in the nature of Writ calling for the records relating to the Impugned Order dated 19.06.2025 bearing DIN GST/36AABCK7777J1ZZ/19 along with its Summary in Form DRC-07 bearing reference ZD3606250194782 dated 19.06.2025 issued by the Respondent No.2 and quash the same.

I.A.NO:2 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings. including recovery proceedings pursuant to the Impugned Order dated 19.06.2025 hearing DIN GST/36AABCK7777J1ZZ/19 along with its Summary in Form DRC-07 bearing reference ZD3606250194782 dated 19.06.2025 issued by the Respondent No.2.

Counsel for the Petitioner : SRI HARISH BINDUMADHAVAN, ADVOCATE FOR SRI MAYANK SAVLA

Counsel for the Respondents : SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX

W.P.NO:28759 OF 2025

Between :

NTT DATA Information Processing Services Private Limited, Represented by its Authorized Signatory Mr. Satya Subrahmanyam Garimella (Formerly NTT DATA Global Delivery Services Private Limited) Plot No 178, EPIP Phase II. Whitefield, Whitefield Industrial Area, Bengaluru. Karnataka - 560 066.

.....PETITIONER

AND

1. State of Telangana, Represented by the Principal Secretary, Revenue Department (State Tax), Secretariat, Hyderabad-500004
2. Assistant Commissioner (ST), Madhapur 6 Circle 7th floor, Gagan Vihar building Nampally. Hyderabad, Telangana - 500 001.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a WRIT OF CERTIORARI or any other appropriate writ, order, or direction, in the nature of Writ calling for the records relating to the Impugned Order dated 19/06/2025 bearing DIN GST/36AABCK7777.11ZZ/21 along with its Summary in Form DRC-07 bearing reference ZD3606250198437 dated 19/06/2025 issued by the Respondent No. 2 and quash the same.

I.A.NO:2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including recovery proceedings pursuant to the Impugned Order dated 19.06.2025 bearing DIN GST/36AABCK7777,11Z121 along with its Summary in Form DRC-07 bearing reference ZD3606250198437 dated 19.06.2025 issued by the Respondent No.2.

Counsel for the Petitioner : SRI AKSHAY MANTRI

Counsel for the Respondents : SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.28755 and 28759 of 2025

COMMON ORDER:

Mr. Harish Bindumadhavan, learned counsel appears through video conference on behalf of Mr. Mayank Savla, learned counsel for the petitioner in W.P.No.28755 of 2025 and Mr. Akshay Mantri, learned counsel for the petitioner in W.P.No.28759 of 2025.

Mr. Swaroop Oorlilla, learned Special Government Pleader for State Tax appears for the respondents.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petitions with liberty to avail appropriate remedy, including the remedy of filing an appeal.

3. Learned Special Government Pleader for State Tax reports no objection.

4. Accordingly, the Writ Petitions are dismissed as withdrawn with the aforesaid liberty. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A .JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI AKSHAY MANTRI, Advocate [OPUC]
2. One CC to SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX, Advocate [OPUC]
3. One CC to SRI MAYANK SAVLA, Advocate (OPUC)
4. Two CD Copies

SA
TKS

HIGH COURT

DATED:23/09/2025

COMMON ORDER

WP.Nos.28755 AND 28759 of 2025



DISMISSING BOTH THE WRIT PETITIONS AS WITHDRAWN WITHOUT COSTS.

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ASV
30/10/25